

of the like amount to the satisfaction of learned C.J.M., Giridih in connection with Birni P.S. Case No.73 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand drafts, the court below is directed to issue notice to the informant of this case and on his proper identification, the court below shall handover the same to them forthwith.

In case the petitioner pays Rs.10,000/- to the informant of this case, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)